

THE HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION No. 60 the 5th May, 2020

No.HCM/COVID-2020/RG/8052 : In continuation of and in partial modification of earlier Notifications No. 53, 54, 56, 57 & 59 issued by the High Court of Manipur to combat the pandemic spread of Novel Corona virus (COVID -19) and in compliance of the directions passed by the Hon'ble Supreme Court of India vide Order dated 23.03.2020 in SMWC No. 3/2020: "IN RE- CONGNIZANCE FOR EXTENSION OF LIMITATION" and Order dated 06.04.2020 in SMWC No. 5/2020: "IN RE – GUIDELINES FOR COURT FUNCTIONING THROUGH VIDEO CONFERENCING DURING COVID – 19 PANDEMIC" and considering extension of the ongoing LOCKDOWN upto 17.05.2020 as declared by the Government of India on 01.05.2020; and subsequently by the Government of Manipur on 03.05.2020; in consultation with Advocate General, Bar Council of Manipur, High Court Bar Association of Manipur, All Manipur Bar Association, Government Advocate, Senior Advocates, Members of Bar, Judicial Officers and other stake holders; and on the basis of the recommendation dated 04.05.2020 of the three Hon'ble Judges Committee, Hon'ble the Chief Justice is pleased to issue the following directions : -

1. The regular court sitting for both the High Court and District Courts/Tribunals shall remain suspended **till 17.05.2020**. Conducting of motion and urgent cases shall be done through video conferencing facility as per Notification No. 55 dated 08.04.2020 issued by the High Court.
2. Filing counters will be opened from 10.30 am to 2.00 pm on all working days for filing of fresh matter. For other matters/application/documents, permission of the Court shall be required.
3. All motion matters will be listed before the High Court and District Courts/Tribunals. In order to avoid overcrowding of court rooms and for strict maintenance of social distancing, cases will be

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distributed equally amongst Hon'ble Judges for the High Court as may be required. Similarly, for the District Courts/Tribunals, cases will be taken up as may be required subject to strict adherence to covid-19 protocol. For urgent pending cases, the same may be taken up with the permission of available senior most Judge/Presiding Officer.

4. Advocates/staff are requested to maintain social distancing in the court complexes at all time. Only the counsels, whose cases are taken up, shall enter court halls and other counsels shall wait outside for their turns by maintaining physical distancing. No litigants and other officials will be permitted enter court premises without prior permission of the Hon'ble Court.
5. District Courts/Tribunal may take up pending specially directed and time bound trials subject to strict adherence to covid-19 protocol.
6. District Judges and Presiding Officers may work out modalities for proper functioning of their respective courts in consultation with Bar and other stake holders.
7. Wearing of mask is compulsory in all court complexes of Manipur at all time with maintenance and adherence to strict covid-19 protocol.
8. Normal training programmes of Manipur Judicial Academy which require physical attendance, shall remain suspended till 17.05.2020. However, online training programmes shall be continued during lockdown period.
9. Manipur State Legal Services Authority shall resume normal legal aid programme subject to adherence to social distancing and covid-19 protocol issued Government of India and Government of Manipur.
10. The matters which are already fixed up to 17.05.2020 be adjourned en-bloc to subsequent dates and information in this regards be uploaded on the website of the District and pasted on notice board.

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11. The interim orders granted earlier by the High Court and the District Courts for a specified date shall be extended till next date of effective hearing.
12. Similar arrangements shall be made by all the respective Juvenile Justice Boards of the districts.
13. In view of suspension of regular Court work till 17.05.2020, limitation for any Court proceeding shall not run with effect from 15.03.2020 until further order in pursuance of order dated 23.03.2020 in SMWC No. 3/2020 : IN RE - COGNIZANCE FOR EXTENSION OF LIMITATION passed by Hon'ble Supreme Court of India.
14. Staff attendance for the High Court and the District Courts/Tribunals shall be upto 50% since public transport is not open. However, Officers of the High Court and District Courts from the level of Superintendents and above shall attend office regularly.
15. This arrangement will be reviewed from time to time.

By order

A. Guneshwar Sharma 5/5/2020

(A. GUNESHWAR SHARMA)
Registrar General

Copy to:-

1. Secretary General, Supreme Court of India
2. Secretary, Department of Justice, Government of India.
3. The Advocate General, Govt. of Manipur.
4. The Registrar, Admin & Vigilance, High Court of Manipur.
5. All the learned Judicial Officers, Manipur.
6. The Secretary (Law), Government of Manipur.
7. The Govt. Advocate, Govt. of Manipur.
8. The President, High Court BAR Association.
9. The President, AMBA, Manipur.
10. The Joint Director, Manipur Judicial Academy.
11. All the Joint Registrars, High Court of Manipur.
12. The Principal Magistrates, all Juvenile Justice Boards.

13. All the Deputy Registrars, High Court of Manipur.
14. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
15. All the Assistant Registrars/Court Managers, High Court of Manipur.
16. The P.S to Hon'ble Justice L.S. Jamir, High Court of Manipur.
17. The P.S to Hon'ble Justice Kh.Nobin Singh, High Court of Manipur.
18. The P.S to Hon'ble Justice M.V. Muralidaran, High Court of Manipur.
19. The P.S to Hon'ble Justice A. Bimol Singh, High Court of Manipur.
20. The P.S to Registrar General, High Court of Manipur.
21. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
22. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
23. All the Court Master, High Court of Manipur.
24. The Guard file.

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